

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 606 of 2020

IN THE MATTER OF:

Sepco Electric Power Construction Corporation ...Appellant

Versus

**Mr. Sumit Binani,
IRP of M/s. KSK Mahanadi Power Company Ltd. & Ors.** ...Respondents

Present:-

**For Appellant: Mr. Abhinav Raghuvanshi and Mr. Ranjit Prakash,
Advocates.**

**For Respondent: Ms. Misha, Mr. Vaijayant Paliwal and
Mr. Charu Bansal, Advocates for R-1 & 2.
Mr. Sumit Binani, Advocate for R-1.
Mr. Arun Kathpalia, Sr. Advocate for R-2.
Ms. Sanskriti Sidana, Mr. Bishwajit Dubey and
Ms. Srideepa Bhattacharyya, Advocates for R-3.**

ORDER
(Virtual Mode)

05.11.2020 Mr. Abhinav Raghuvanshi, Advocate states that the arguing counsel is busy in another Court. The Learned Counsel for the Appellant states that he has prepared brief Written-Submissions of four pages which may be permitted to be filed.

The Appellant may file brief Written-Submissions not more than four pages within two days.

List the Appeal 'For Admission (After Notice) Hearing' on **18th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/